

and State Governments. During the last three years, an amount of Rs.0.96 crore has been released to Karnataka under the Plan.

Conviction rate of wildlife cases in Assam

4362. SHRI BHUBANESWAR KALITA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the rate of conviction for wildlife cases in Assam; and
- (b) the total number of poachers arrested and the total quantum of punishment meted out in the last 3 years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The detection of offences under Wild Life (Protection) Act, 1972 and apprehension and prosecution of offenders involved in such offences in the States/Union Territories is done by the concerned State/Union Territory Government including Assam. The details of such cases are not collated in the Ministry of Environment and Forests.

Commercial activities around Jim Corbett National Park

†4363. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that the increase in commercial activities around Jim Corbett National Park situated in Uttarakhand has adversely affected the movement of wild animals;
- (b) if so, the details of concrete steps taken by the Ministry in the matter;
- (c) whether the Ministry would consider to shift the commercial institutions set up around ten kilometre from the boundary of Jim Corbett National Park elsewhere; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) As per the

†Original notice of the question was received in Hindi.

"Comprehensive Guidelines for Tiger Conservation and Tourism" issued by the National Tiger Conservation Authority under section 380 (I)(c) of the Wildlife (Protection) Act, 1972, construction of resorts is allowed outside the core/critical tiger habitat, with due permission/clearance from the competent authority. The State Governments are mandated to take action against illegal construction, if any.

Pollution controlling systems in power plants

4364. SHRI PIYUSH GOYAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether various public sector power plants are polluting the environment;
- (b) if so, the names of such plants where pollution controlling systems have been installed and the amount spent thereon, State-wise;
- (c) the names of the plants where the pollution controlling systems are yet to be installed, State-wise; and
- (d) by when the work for installing it in the remaining power plants is likely to be completed, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) As informed by the Central Pollution Control Board (CPCB), there are 84 Public Sector Undertaking Power Plants in the country. All these Power Plants have provided Air and Water Pollution Control Systems. However, 22 Power Plants have electrostatic precipitators which need improvement for complying with emission norms as given in Statement-I and II (*See below*). Power Plants do not comply with the effluent standards as given at Annexure-II. As reported, the CPCB does not have any information on funds utilized/spent on installing these pollution control Systems.